

in

OA/507/87

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman
Hon'ble Mr. P.M. Joshi : Judicial Member

18/11/1988

Heard Mr.K.K.Shah and Mr.J.D.Ajmara learned advocates for the applicant and the respondent. The interim relief earlier has not been pressed for at the time when the case was admitted on 28.1.1988, by Mr.G.A.Pandit who appeared for the applicant. In the meantime order dated 8.11.1988 is passed which is impugned in the MA/857/88. Learned advocate for the applicant states that this is the occasion for him to press for interim relief. Learned advocate for the respondent states that at Annexure AI in OA/507/87 dated 5.10.1987 the petitioner was already informed on account of the deficiency of educational qualification, she cannot be allowed to continue on the post of EDA, BPM Branch at Rakhial. Learned advocate for the petitioner states that the petitioner had taken charge on the death of her husband who was EDA, BPM, if she cannot be continued at Rakhial her son who has a educational qualification can be appointed on such post. Secondly inspite of her deficiency of educational qualification, she has been allowed to work as EDA, BPM, her satisfactory services are entitled her not be disturbed and that until the merits of the case she deserves to be continued.

After hearing the learned advocates, we do not find any justification for granting interim relief in the circumstances of the case. The merits of the case can be decided on hearing for which the Registry to fix the

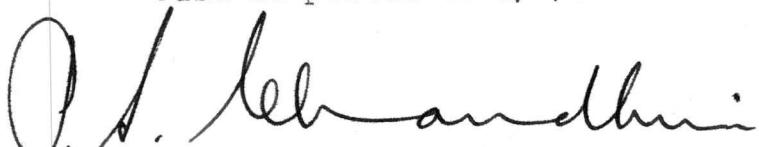
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Coram : Hon'ble Mr. P.M. Joshi : Judicial Member
Hon'ble Mr. P.S. Chaudhuri : Administrative Member

17/4/1989

Mr.K.K.Shah, the learned counsel for the applicant seeks more time. Mr.Jagdish Yadav for Mr.J.D.Ajmera, the learned counsel on behalf of the respondent has no objection. Time granted. The case be posted on 1/5/1989 for final hearing.



(P.S. Chaudhuri)
Administrative Member



(P.M.Joshi)
Judicial Member

a.a.bhatt

(9)

OA/507/87

Coram : Hon'ble Mr. P.M. Joshi : Judicial Member
Hon'ble Mr. D.K.Chakravorty : Administrative Member

1/5/1989

Mr.K.K.Shah, the learned counsel for the petitioner seeks more time. Time granted. Mr.Y.M.Thakkar for Mr.J.D.Ajmer, the learned counsel for the respondent has no objection. Registry to post the case after vacation.

D.Chakravorty
(D.K.Chakravorty)
Administrative Member

JM
(P.M.Joshi)
Judicial Member

a.a.bhatt

O.A./507/87

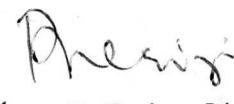
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CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

Hon'ble Mr. P.M. Joshi .. Judicial Member

26/6/1989

Mr. K.K. Shah and Mr. Y.M. Thakkar for Mr. J.D. Ajmera learned advocates for the petitioner and respondents present. Mr. Shah states that this matter may be heard alongwith O.A./602/88. Registry to do the needful and post the case accordingly.


(P H Trivedi)
Vice Chairman


(P M Joshi)
Judicial Member

*Mogera

Coram: Hon'ble Mr. M.M. Singh, Administrative Member.

Hon'ble Mr. R.C. Bhatt, Judicial Member.

Smt. Patel Maniben,
Widow of Patel Natwarlal
Chhotabhai.
residing at village Rakhial,
Dakor H.O., Taluka Thasra,
Dist: Kheda.

..... Applicant.

(Advocate: Miss. Varsha Rao
for Mr. K.K. Shah.)

Versus.

1. Post Master General,
Having his office: Near
All India Radio, Ashram Road,
Ahmedabad.

2. The Superintendent of Post,
Anand Division,
Anand - 388 001, Dist. Kheda.

3. Postal Inspector,
Having his office at Dakor,
Dist: Kheda.

..... Respondents.

(Advocate: Mr. P.S. Chapaneri for
Mr. P.M. Raval)

O R D E R

Date: 26-2-1991

Per: Hon'ble Mr. M.M. Singh, Administrative Member.

Heard Miss. Varsha Rao proxy counsel for
Mr. K.K. Shah, learned counsel for the applicant and
Mr. P.S. Chapaneri proxy counsel for ~~the~~ Mr. P.M. Raval
Miss Rao seeks permission to withdraw the application.
learned counsel for the respondents. The learned counsel
for the respondents has no objection for withdrawal
of this application. Permission given. O.A.No. 507/87
is finally disposed of as withdrawn.